

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 7486/2023

(Arising out of impugned final judgment and order dated 30-07-2021 in IA No. 01/2017 passed by the High Court of Jammu & Kashmir and Ladakh at Jammu)

MANPAL SINGH

Petitioner(s)

VERSUS

THE STATE OF JAMMU AND KASHMIR

Respondent(s)

(IA No.56504/2023-CONDONATION OF DELAY IN FILING and IA No.56505/2023-APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT)

Date : 29-03-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Rameshwar Prasad Goyal, AOR
Mr. Ali Qambar Zaidi, Adv.
Ms. Pallavi Sharma, Adv.
Mr. Sachin Pahwa, Adv.
Ms. Swati Jain, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Delay condoned.

Issue notice.

Notices would be served by all modes, including *dasti*.

Tag with SLP (Cr1.) D. No. 182 of 2023.

Petitioner - Manpal Singh will place on record the order sheets of the High Court, as we want to examine why the appeal has not been taken up for hearing despite the period of incarceration suffered by the convicts. A copy of this order will be sent to the Registrar General, High Court of Jammu & Kashmir and Ladakh at Jammu.

(BABITA PANDEY)
COURT MASTER (SH)(R.S. NARAYANAN)
COURT MASTER (NSH)

